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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 167 of 1993

Date of Decision: 14.5.1993

Bibhuti Bhushan Panda, Applicant

Versus

Union of India & Others Respondents

For the applicant M/s. S. Kr. Mohanty
S. P. Mohanty,
Advocates

For the respondents Mr. Akhaya Mishra
Standing Counsel

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ?
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to be issued to the opposite parties to consider the case of the petitioner for appointment on regular basis in the post of E.D.M.C., Kahal Branch Office or in any other vacancy suitable to his qualification and experience.

2. I have heard Mr.S.P.Mohanty, learned counsel for the petitioner and Mr.Akhaya Mishra, learned Standing Counsel.

3. Mr.D.Sarkar, Senior Superintendent of Post Offices Bhubaneswar Division (OP No.2) and Mr.K.C.Chinara, S.D.I.(P) (OP No.3) are present. Mr.Sarkar told me that there is actually a vacancy in the post of Extra Department Mail Carrier in Kahal Branch Office. Two persons are in the waiting list including the petitioner Shri B.B.Panda. I would direct that the Senior Superintendent of Post Offices Mr.Sarkar would personally consider cases of Shri B.B.Panda and the other person in the waiting list and after adjudicating the suitability of both these persons, he, whosoever is found to be suitable by Mr.Sarkar, appointment order should be issued in his favour. Thus the Original Application No.167 of 1993 is according disposed of. No cost.

leg. ad. Ami
14.5.93
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 14.5.1993/ B.K. Sahoo

